

with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-3810/72].

1972, published in Notification No. G.S.R. 460(E) in Gazette of India dated the 14th November, 1972.

[Placed in Library. See No. LT-3813/72].

NOTIFICATION RE. MARKET LOANS

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): I beg to lay on the Table a copy of Notification No. F.5 (12)-W&M/72 (Hindi and English versions) published in Gazette of India dated the 24th November, 1972 regarding Market Loans to be floated by the Central Government in December, 1972. [Placed in Library. See No. LT-3811/72].

ANNUAL REPORT OF CENTRAL WAREHOUSING CORPORATION FOR 1971-72 AND NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE): I beg to lay on the Table—

(1) A copy of the Annual Report (Hindi and English versions) of the Central Warehousing Corporation for the year 1971-72 along with the Audited Accounts and the Audit Report thereon, under sub-section (11) of section 31 of the Warehousing Corporation Act, 1962.

[Placed in Library. See No. LT-3812/72].

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

(i) The Rajasthan Foodgrains (Restrictions on Border Movement) Amendment Order, 1972, published in Notification No. G.S.R. 445(E) in Gazette of India dated the 18th October, 1972.

(ii) The Uttar Pradesh Foodgrains (Restrictions on Border Movement) Amendment Order,

12.26 hrs.

STATEMENT RE. MULKI RULES

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF ELECTRONICS, MINISTER OF HOME AFFAIRS, MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF SPACE (SHRIMATI INDIRA GANDHI): Last week this House had occasion to discuss the situation in Andhra Pradesh arising out of the Supreme Court judgment regarding the Mulki Rules. In certain parts of that State there have been violent incidents resulting in loss of life and damage to public property. This has caused deep distress to us in the House and to people all over the country. I had appealed to all sections in the State and all political parties to help in the effort to restore public tranquillity and to bring about a climate of confidence and trust.

We had hoped that it would be possible for the leaders of the State to come to an agreement through discussions between themselves. However, this did not happen, and the Chief Minister of Andhra Pradesh and his colleagues wanted the Central Government to take decisions on all matters relating to the Mulki Rules.

During the last few weeks, my colleagues and I have held discussions with the Andhra Pradesh leaders and representatives of different sections of the people. These discussions revealed an overwhelming desire of the people of Andhra Pradesh for a solution within the framework of the existing integrated State. After the most earnest consideration of the issues involved, we have taken certain decisions which